

IN THE NATIONAL COMPANY LAW TRIBUNAL NEW DELHI
SPECIAL BENCH (COURT – II)

Item No. 218
CP-92(ND)/2016

IN THE MATTER OF:
Satish Pawa & Ors.

... **Applicant/Petitioner**

Versus

M/s. Index Securities and Research Pvt. Ltd. ...
Ors.

Respondent

Under Section: 397/398 Comp. Act.

Order delivered on 21.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Rakesh Kumar, Adv. Preeti Kashyap, Adv.
Ankit Sharma, Adv. Anjeneya Mishra

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

As both the Members of the Bench are required to take up the matters listed before the Chandigarh Bench (Hon'ble Member Technical) and before Court-VI (Hon'ble Member Judicial) and Hon'ble Member (J) had to take up the matters listed before three benches, the captioned matter could not be taken up for hearing, due to paucity of time. In the wake, the hearing in the captioned matter is deferred to 29.07.2024.

Sd/-

(UMESH KUMAR SHUKLA)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)